

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 10571 - JK (LD) of 2025

DATED:- 25 - 08 - 2025

Sanction is hereby accorded to the appointment of Officer's of Agriculture Production & Farmers Welfare Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

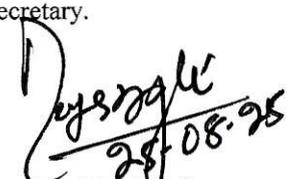
Secretary to Government

Dated:- 25- 08 - 2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Government, Agriculture Production & Farmers Welfare Department
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.10571 - JK(LD) of 2025 dated 25.08.2025.

S.No.	Case No./Title	OIC Nominated
1	WPC-352/2025 M/S Tech Builders v/s UT of J&K. CM(1743/2025) in WPC-352/2025 CM-1734/2025 titled M/s Tech Builders v/s UT of J&K.	Mr. Manzoor Ahmad Mir (Deputy Director Kashmir)
2	WPC-2693/2024 UT vs Ghulam Ahmad Wani	Mr. Manzoor Ahmad Mir (Deputy Director Kashmir)
3	O.S-474/2025 Mohammad Yousuf Rather	Mr. Mohammad Shafi Rather (AMO Srinagar)
4	O.A-174/2025 Neelofar Jabeen vs Agriculture Production Department	Mr. Manzoor Ahmad Mir (Deputy Director Kashmir)
5	O.S. No. 545/2025 titled Hadi Enterprises V/s UT of J&K and Ors. & civil Appeal No. 22/2025 Hadi Enterprises V/s UT of J&K & Ors.	Mr. Mohammad Shafi Rather (AMO Srinagar)

Manzoor

Jm